

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(27)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

9/10/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. : IA/218/2018  
PETITION NUMBER : TCP/234/2017  
NAME OF THE PETITIONER(S) : JEEVAN TELECASTING CORPORATION LTD  
NAME OF THE RESPONDENT(S) : JACOB THOOMKUZHY & ORS  
UNDER SECTION : Rule 11

S.No. Name (in Capital) Represented by Signature

1) Dr. K. S. Ravi Chandran P.C.S } Counsel for  
M.K. Preetha Adv. } applicants.  
for KSR & Co.

A.P.C.-R  
for [K. Manoj Menon]

Counsel for  
Respondent

A.P.C.-R

**ORDER**

Counsels for both the parties are present. As seen from the order dated 06.09.2018, last and final opportunity was given for filing reply and it has been recorded that failing which right of filing reply shall stand forfeited. Counsel for Respondent has prayed for more time to file reply. At request, one more opportunity in the interest of justice is granted for filing reply within seven working days by providing a copy to the other side failing which the matter will be taken up for final submissions on next date of hearing. Put up on **14.11.2018 at 10.30 A.M.**

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**(CH. MOHD SHARIEF TARIQ)**  
MEMBER (JUDICIAL)

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